



**Government of Jammu and Kashmir,  
Revenue Department, Civil Secretariat,  
Srinagar.**

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**Notification  
Srinagar, the 21<sup>st</sup> August, 2017**

SRO 341-. In exercise the powers conferred by section 5 of the J&K Land Revenue Act, Samvat, 1996, and in partial modification of Notification SRO 436 dated 21<sup>st</sup> October, 2014, the Government hereby exclude Patwar Halqas Kanthpora and Wavoora comprising villages Kanthpora, Doniwari, Potushai, Wavoora and Suringam from Niabat Sogam (Existing) and their inclusion to Niabat Khurhama (Existing) of District Kupwara.

By order of the Government of Jammu and Kashmir.

Sd/-

(Muhammad Ashraf Mir)

Commr/Secretary to the Government

Dated:- 21 -08-2017

No:-Rev/S/156/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. All Principal Secretaries to the Government.
3. Principal Secretary to the Hon'ble Chief Minister.
4. All Administrative Secretaries to the Government.
5. Commissioner, Survey and Land Records, J&K, Srinagar.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary to the Government, Department of Law, justice and Parliamentary Affairs (w. 7. S.Cs).
8. All Deputy Commissioners.
9. All Heads of the Departments.
10. OSD to the Hon'ble Minister for Revenue.
11. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
12. SRO/Government order file.

(Ghulam Rasool) KAS

Deputy Secretary to the Government